

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

C.P. (IB)/1113(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: THE AKOLA URBAN CO-OPERATIVE
BANK LTD V/s RIG INDUSTRIES PRIVATE
LIMITED

Section 7 OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Shlok Parekh, Ld. Counsel for the Operational Creditor present. Mr. Rahul Kadam, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Operational Creditor seeks time to place reliance on certain decisions. He is directed to place on records the synopsis of those decisions and also serve the same upon the Respondent.
3. Post the matter for final arguments on 06.05.2024.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)